

22.11.2000

OA 1319/2000

Hon'ble Mr. S. Dayal, AM

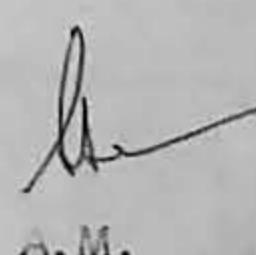
Hon'ble Mr. Rafiq Uddin, JM

Sri K.P. Singh for the applicants.

We have heard the learned counsel for the applicants. This application has been filed for setting aside the order dated 21st October, 2000, by which notices have been given to various officials working as store-keepers for adjustment of surplus store-keepers. In response to the letter dated 21st October, 2000, the applicants have filed representations with the Quarter Master General, New Delhi, stating their grievance against the order dated 21st October 2000.

It appears that the applicants have filed individual representations as per rules. However, in order to facilitate their consideration by the Quarter Master General, we consider it in the interest of justice to direct the Quarter Master General to consider a consolidated representation to be filed by the applicants within a period of one week from today and decide the same by a reasoned order within one month thereafter. There shall be no order as to costs. The application is disposed of at the admission stage, with the above direction.

  
J.M.

  
A.M.

Nath/